

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 138(ND)11**  
**CA. NO.**

**CORAM:**



**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

**NAME OF THE COMPANY: M/s Kamaljit Sachdeva & Ors. V/s. M/s. Kewal Automobiles Pvt.  
Ltd. & Ors.**

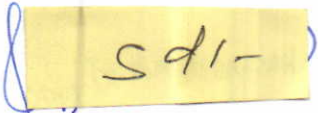
**SECTION OF THE COMPANIES ACT: 634A**

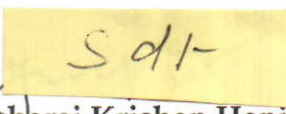
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAWAN RAO	ADVOCATE	RESPONDENT	
2.	Kamal Sachdeva		Petitioner.	

**ORDER**

Learned counsel for the respondent is present. Petitioner is present in person. He has stated that the arguing counsel is indisposed today. He seeks and is given two weeks' time to advance the arguments in the matter.

List on 18.10.2016 for arguments.

  
(R.Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)